

F. No. 23(11)/2023- Leg-III
Government of India
Ministry of Law and Justice
Legislative Department
Leg. III Section.

Pursuant to the directions passed by the Supreme Court in the Order dated 04.09.2025 in Writ Petition (Civil) No.911 of 2022 (Shri Amanjot Singh Chadha Vs Union of India & Others), rules framed by the following State Governments / Union Territories are uploaded as detailed below: -

Sr. No.	States/Union Territories, who have framed the rules	Sequence of the Respondent in the Writ Petition	Date of notification
01	Karnataka	03	05.10.2024
02	Tamil Nadu	04	23.01.2026
03	Jharkhand	05	02.03.2017
04	Assam	07	23.08.2023
05	Bihar	10	13.01.2026
06	Maharashtra	11	23.04.2020
07	Nagaland	13	20.01.2026
08	Sikkim	14	02.03.2026
09	Tripura	15	05.04.2023
10	Jammu & Kashmir	19	30.11.2023
11	Ladakh	20	26.02.2024
12	Chandigarh	21	29.05.2018
13	Lakshadweep	22	29.07.2017
14	Puducherry	24	30.12.2025
15	Andaman and Nicobar Islands	25	06.11.2017